Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 142 of 2010 & IA No. 192 of 2010

Dated: 7th December, 2010

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member

Binani Zinc Ltd. Appellant (s)

Versus

Kerala Staste Electricity Board & Ors.

... Respondent (s)

Counsel for the Appellant (s) : Mr. Amarjit Singh Bedi

Mr. Sudhir Gupta & Mr. Dinesh Kumar

Counsel for the Respondent(s) : Mr. M.T. George

Mr. Ramesh Babu M.R.

ORDER

The dispute between the parties has been settled and resolved in the meeting held jointly by Minister for Electricity and Minister for industry on 5.8.2010 and order has been passed on 6.11.2010. accepting the proposal. In view of the above, learned Counsel for the Appellant seeks permission from this Tribunal to withdraw his appeal. Since the dispute is resolved, we deem it appropriate to permit the learned Counsel to withdraw the appeal.

Accordingly, the appeal is dismissed as withdrawn.

(Rakesh Nath) Technical Member (Justice M. Karpaga Vinayagam) Chairperson

PK/ksm